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**No.K.13023/02/2018-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)**

....

**Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 12th March, 2021.**

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint Shri Mohammed Ghouse Shukure Kamal, to be an Additional Judge of the Karnataka High Court, for a period of two years with effect from the date he assumes charge of his office.

MJP
12/3/2021

(Rajinder Kashyap)

**Joint Secretary to the Government of India
Tele: 23383037**

To

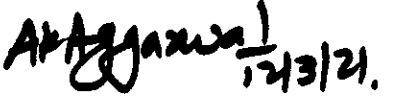
The Manager,
Government of India Press,
Minto Road, New Delhi.

No. K. 13023/02/2018-US.I

Dated 12.03.2021

Copy to:-

- 1 Shri Mohammed Ghouse Shukure Kamal, C/o Registrar General, Karnataka High Court, Bangalore.
- 2 The Secretary to Governor of Karnataka, Bangalore.
- 3 The Secretary to Chief Minister of Karnataka, Bangalore.
- 4 The Secretary to Chief Justice, Karnataka High Court, Bangalore.
- 5 The Chief Secretary, Government of Karnataka, Bangalore.
- 6 The Registrar General, Karnataka High Court, Bangalore.
- 7 The Accountant General, Karnataka, Bangalore.
- 8 The President's Secretariat, (CA.II Section), New Delhi
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/PPS to Secretary (J)/JS (Appts.)/ Director (Appts.)/S.O.(Appts).
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).



(Arun Kumar Aggarwal)
Section Officer